

06.12.2021.  
Item No. 39.  
Court No.13  
pk

**W.P.A. No. 19332 of 2021  
(Through Video Conference)**

**Iti Pandit  
Versus  
The Union of India & Ors.**

Ms. Susmita Saha Dutta,  
Mr. Niladri Saha

..For the petitioner.

Mr. Sirsanya Bandopadhyay,  
Ms. Tapati Samanta

... for the State.

Ms. Chandreyi Alam,  
Ms. Runu Mukherjee

... for the Union of India.

The writ petitioner is the mother of a victim girl, who appears to have been trafficked to Rangpur, Bangladesh. The State police have taken all necessary steps and conducted a detailed investigation. Charge sheet has been filed on 21.09.2021 vide C.S. No. 925 of 2021 under Sections 363/365/120B/34 of the Indian Penal Code and 14F/14C of the Foreigners Act, 1946 against certain persons some of whom have been arrested.

The State has also put up the name of the victim girl in the National Status Verification report through the Immigration, Visa and Foreigner's Registration and Tracking online portal (Ministry of Electronics and Information Technology, Government of India).

Counsel for the mother/petitioner submits that her client's daughter is in a pitiable condition and she

is weakening day by day. Unless the daughter is brought back to India, she may not survive at all. It is also submitted that procedure for rescue has already been initiated by the C.I.D., West Bengal.

Let a copy of the report filed by the Inspector-in-Charge, Kotwali Police Station, KPD, Nadia be handed over to Ms. Alam, counsel for the Union of India in course of the day. The Union of India shall indicate concrete measures and steps for immediate repatriation of the victim to India.

In the meantime, this Court extends a request to the Hon'ble High Commissioner of Bangladesh in India to shift the victim girl from Sheikh Russel Child Training and Rehabilitation Centre, Rangpur, Bangladesh to any other secure location. The High Commissioner is also requested to kindly ensure that the victim girl returns to India.

Let this matter stand adjourned and be listed on 14<sup>th</sup> December, 2021.

On the prayer of the learned counsel for the petitioner, National Investigating Agency is added as a party respondent to the instant proceeding.

Counsel for the petitioner shall make necessary amendment in the cause title in course of the day and shall effect service of the writ petition and a copy of this order to the added respondent.

All parties are directed to act on a server copy of this order duly downloaded from the official website of this Court.

***(Rajasekhar Mantha, J.)***